(b) If so, what are the recommendations made in the said report?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) The recommendations and suggestions made by the Commissioner for Scheduled Castes and Scheduled Tribes have been brought to the notice of the State Government and are under their consideration.

(b) A copy of the report is placed on the Table of the House. [See Appendix IV, Annexure No. 18.]

FAMILIES OF ARMED FORCES

*54. SHRI K. C. GEORGE: Will the Minister for DEFENCE be pleased to state:

(a) whether personnel of the Armed Forces are allowed to live out with their families at any stations;

(b) if so, which are those stations; and

(c) whether such personnel when living out with their families are allowed to draw cash allowance in lieu of rations in all those stations; if not why not?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA) : (a) and (b). Personnel of the Armed Forces are allowed, subject to the exigencies of service, to live out at all stations except those in forward areas declared as non-family areas for operational or other reasons. Permission to live out is also granted at stations where Government accommodation is not available.

(c) Yes; cash in lieu is allowed.

SHRI K. C. GEORGE: With regard to (c), is "cash in lieu" applicable to all stations?

SARDAR S. S. MAJITHIA: Yes, I have said SO.

(Question No. 55 postponed to the List of Questions for Oral Answers on the 23rd February 1953.)

71 C. of S.

to Ouestions WRITTEN ANSWERS TO QUESTIONS

POLICE COMMISSION

*34. SHRI A. S. KHAN): Will the Minister for HOME AFFAIRS be pleased to state:

(a) when the question of the method of enlistment, pay-scales, training, promotion and pension rules of the Police in India was examined last on an AH India basis;

(b) when the last Police Commission was appointed in India; and

(c) whether Government propose to appoint a fresh Commission?

THE DEPUTY MINISETR FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) In 1903 for the Police as a whole;

(c) The question of appointing a fresh Police Commission is engaging the attention of the Goverment of India. A decision will be taken after the views of the State Governments, who have been addressed in the matter, have been ascertained.

†ToBACCO CULTIVATION IN U.P. AND **REVENUES THEREFROM**

5. SHRI N. S. CHAUHAN: Will the Minister for FINANCE be pleased to lay on the Table a statement showing for each of the last five years the following information relating to Uttar Pradesh:

(a) the total acreage under tobacco cultivation and the acreage on which tax was levied; and

(b) the net revenue derived from this tax?

THE MINISTER FOR REVENUE AND EXPENDITURE (SHRI MAHAVIR TYAGI): (a) A statement showing the information available is laid on the Table of the House. [See Appendix IV, Annexure No. 19.]

†Translation from Hindi.